

## **INTER STATE CORPORATIONS ACT, 1957**

**38 of 1957**

**[20th September, 1957.]**

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### **SCHEDULE 1 :- SCHEDULE**

## **INTER STATE CORPORATIONS ACT, 1957**

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STATEMENT OF OBJECTS AND REASONS "As a result of the States Reorganisation Act, 1956, a number of corporate bodies constituted under State Acts before the commencement of that Act (i.e., the 1st November 1956) for the purposes of individual States found themselves transformed into inter-State corporations on that date. To meet the situation, it was provided in S.109 of the States Reorganisation Act, 1956 that such a corporation shall continue to function and operate in those areas in respect of which it was functioning and operating immediately before 1st November 1956, subject to the directions of the Central Government, until other provision is made by law in respect of that corporation. This was only intended to be a transitional provision. 2. It is proposed in this Bill to make a general provision for the reorganisation of any such inter-State corporation as one or more inter-State corporations at the instance of any of the State Governments concerned in that corporation. The State Government would frame a scheme for the purpose providing for the division of the assets and liabilities of the corporation the transfer or re-employment of its employees and other incidental matters. The Central Government after consulting the other State Governments concerned would give effect to the

scheme by making a comprehensive order and notifying it in the Official Gazette. 3. Eleven State Acts are specified in the Schedule to the Bill on the basis of information supplied by the State Governments. Since it is possible that this list may not be complete, it is proposed in clause 5 of the Bill to empower the Central Government to include in the Schedule by means of a notification any other State Act under which a corporate body is now functioning in more than one State as a result of the States Reorganisation Act,"-Gazette of India, 1957 Extra. Pt. II, S. 2, p. 400. .

### **1. Short title :-**

This Act may be called the Inter-State Corporations Act, 1957.

### **2. Definition :-**

In this Act, "inter-State corporation" means any body corporate constituted under any of the Acts specified in the Schedule and functioning in two or more States by virtue of S.109 of the States Re-organisation Act, 1956,<sup>1</sup> [or of any other enactment relating to reorganisation of States.]

1. Inserted by the Bombay Reorganisation Act, 1960 (11 of 1960), section 75 (1-5-1960).

### **3. Power of State Governments to frame schemes :-**

If it appears to the Government of a State in any part of which an inter-State corporation is functioning that the inter-State corporation should be reconstituted and reorganised as one or more inter-State corporations or that it should be dissolved, the State Government may frame a scheme for such reconstitution and reorganisation or such dissolution, as the case may be, including proposals regarding the transfer of the assets, rights and liabilities of the inter-State corporation to any other corporations or State Governments and the transfer or re-employment of employees of the inter-State corporation and forward the scheme to the Central Government.

### **4. Reorganisation of certain inter-State corporations :-**

(1) On receipt of a scheme forwarded to it under section 3 , the Central Government may, after consulting the State Governments concerned, approve the scheme with or without modifications and give effect to the scheme so approved by making such order as it thinks fit.

(2) An order made under sub-section (1) may provide for all or any of the following matters, namely :-

(a) the dissolution of the inter-State corporation;

(b) the reconstitution and reorganisation in any manner whatsoever of the inter-State corporation including the constitution, where necessary, of new corporations;

(c) the area in respect of which the reconstituted corporation or new corporation shall function and operate;

(d) the transfer, in whole or in part, of the assets, rights and liabilities of the inter-State corporation (including the rights and liabilities under any contract made by it) to any other corporations or State Governments and the terms and conditions of such transfer;

(e) the substitution of any such transferee for the inter-State corporation, or the addition of any such transferee, as a party to any legal proceeding to which the inter-State corporation is a party; and the transfer of any proceedings pending before the inter-State corporation to any such transferee;

(f) the transfer or re-employment of any employees of the inter-State corporation to, or by any such transferee and subject to the provisions of section 111 of the States Reorganisation Act, 1956, <sup>1</sup> [or of any other enactment relating to reorganisation of States,] the terms and conditions of service applicable to such employees after such transfer or re-employment;

(g) the adaptations or modifications of the Act under which the inter-State corporation was constituted, whether by way of repeal or amendment as may be necessary or expedient to give effect to the approved scheme;

(h) such incidental, consequential and supplementary matters as may be necessary to give effect to the approved scheme.

(3) Where an order is made under this section transferring the assets, rights and liabilities of any inter-State corporation, then, by virtue of that order, such assets, rights and liabilities of the inter-State corporation shall vest in and be the assets, rights and liabilities of, the transferee.

(4) Every order made under this section shall be published in the

Official Gazette and the Act under which the inter-State corporation was constituted shall have effect subject to the provisions of the order and the adaptations and modifications made thereby until altered, repealed or amended by the competent Legislature of a State.

(5) Every order made under this section shall be laid before each House of Parliament, as soon as may be, after it is made.

1. Inserted by the Bombay Reorganisation Act, 1960 (11 of 1960), Section 75 (1-5-1960).

#### **5. Power of Central Government to add to the Schedule :-**

The Central Government may, by notification in the Official Gazette, specify in the Schedule any Act under which a body corporate constituted for a State is functioning in two or more States by virtue of S.109 of the States Reorganisation Act, 1956,<sup>1</sup> [or of any other enactment for the reorganisation of States,] and on the issue of such notification, the Schedule shall be deemed to be amended by the inclusion of the said Act therein.

1. Inserted by the Bombay Reorganisation Act, 1960 (11 of 1960), section 75 (1-5-1960).

#### **SCHEDULE 1**

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(See section 2 and Regulation 5) 1. The Bombay Medical Practitioners Act, 1938 (Bom. 26 of 1938). 2. The Bombay Secondary School Certificate Examination Act 1948 (Bom. 49 of 1948). 3. The Bombay Housing Board Act, 1948 (Bom. 79 of 1948). 4. The Bombay Khar Lands Act, 1948 (Bom. 72 of 1948). 5. The Bombay Public Trusts Act, 1950 (Bom. 29 of 1950). 6. The Bombay Labour Welfare Fund Act, 1953 (Bom. 40 of 1953). 7. The Bombay Nurses, Midwives and Health Visitors Act, 1954 (Bom. 14 of 1954). 8. The Bombay Village Industries Act, 1954 (Bom. 41 of 1954). 9. The Hyderabad Nurses, Midwives and Health Visitors' Registration Act, 1951 (Hyd. 19 of 1951). 10. The Hyderabad Khadi and Village Industries Board Act, 1955 (Hyd. 12 of 1955) 11. The Madhya Pradesh Bhudan Yagna Act, 1953 (M.P. 15 of 1953). [12. Rajastlian Medical Act, 1952 (Raj. Act 13 of 1952). 13. Rajasthan Indian Medicine Act, 1953 (Raj. Act 5 of 1953). 14. Rajasthan Bhudan Yajna Act, 1954 (Raj. Act 16 of 1954). 15. Rajasthan Khadi and Village Industries Board Act, 1955 (Raj. Act 5 of 1955).] [16. M. B. Panchayats Act. Smt. 2006 (M.B. Act 58 of 1949). 17. M. B. Indian Medicines Act, Smt. 2009 (M. B. Act 28 of 1952). 18. M. B. Dais' Registration Act, Smt. 1953 (M. B. Act 22 of 1953). 19. M. B. Medical Practitioners' Registration Act, 1954 (M. B. Act 16 of 1954). 20. M. B. Nurses, Midwives and Health Visitors' Registration Act, 1955 (M. B. Act 2 of 1955). 21. M. B. Bhoodan Yajna Act, 1955 (M. B. Act 3 of 1955). 22. M. B. Khadi and Village Industries Board Act, 1955 (M. B. Act 24 of 1955).] [23. Hyderabad Agricultural Produce Markets Act, (2 of 1339 Fasli)] 24. The Dentists Act. 1946 (16 of 1946). 25. Madras Hindu Religious and Charitable Endowments Act, 1951 (Mad. Act 18 of 1951) - See Gazette of India, 26-9-

1959, Pt. II, Sec. 3 (i), p. 1276. [26. The Official Trustees Act, 1913 (2 of 1913). 27. Administrator-General's Act, 1913 (3 of 1913).] 28. The Pharmacy Act, 1948 (8 of 1948) - See Gazette of India, 6-8-1960, Pt. II, Sec. 3 (i), p. 1208. 29. Bombay Homoeopathic Act, 1951 (Bom Act 48 of 1951)--See Gazette of India, 13-8-1960, Pt. II, Sec. 3 (i), p. 1258. 30. Bombay Khadi and Village Industries Board Act, 1960 (Bom Act 19 of 1960) -- See Gazette of India, 10-9-1960, Pt. II, Sec. 3 (i), p. 1422. 31. Bombay Village Panchayats Act, 1958 (Bom Act 3 of 1959) -- See Gazette of India, 27-5-1961, Pt. II, Sec. 3 (i), p. 815. 32. Charitable Endowments Act, 1890 (6 of 1890)-See Gazette of India, 14-10-1961, Pt. II, Sec. 3 (i), p. 1531. [33. Punjab Nurses' Registration Act, 1932 (Punj. Act 1 of 1932). 34. Punjab Gram Panchayat Act, 1952 (Punj. Act 4 of 1953). 35. The Wakf Act, 1954 (C. A. 29 of 1954). 36. Punjab Khadi and Village Industries Board Act, 1955 (Punj. Act 40 of 1956). 37. Punjab Panchayat Samitis and Zilla Parishads Act, 1961 (Punj Act 3 of 1961). 38. Punjab Agricultural Produce Markets Act, 1961 (Punj. Act 23 of 1961). 39. Administrator-General's Act, 1963 (C.A. 45 of 1963).] 40. Punjab Homoeopathic Practitioners Act, 1965 (Punj Act 16 of 1965) - See G.S.R. 293, Gazette of India, 17-2-1968, Pt. II, Sec. 3 (i), p. 301. 41. Punjab Bhudan Yagna Act, 1955 (Punj. Act 45 of 1956) - See G.S.R. 1473, Gazette of India, 10-8-1968, Pt. II, Sec. 3 (i), p. 1875. [42. Punjab Labour Welfare Fund Act, 1965 (Punj Act 17 of 1965). 43. Punjab State Faculty of Ayurvedic and Unani Medicines Act, 1963 (Punj. Act 38 of 1963).] [a] See G.S.R. 1619, Gazette of India, 7-9-1968, Pt. II, Sec. 3 (i), p. 2108. 44. Royal Family (Baroda) Trust Fund (Repealing) Act, 1956 (Bom Act 4 of 1957) - See G.S.R. 459, Gazette of India, 28-3-1969, Pt. II, Sec. 3 (i), p. 680.